

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.3988/2018  
M.A.No.4445/2018  
M.A.No.4446/2018  
M.A.No.4972/2018

Monday, this the 3<sup>rd</sup> day of December 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Thakur Prasad Singh  
Age 61 years  
Group A – Desg. Beldar  
s/o Shree Chandrika Singh  
r/o House No.T- 5/1  
Punjabi Basti, Baljeet Singh  
Delhi

Place of Employment or last employed  
Beldar in Water Service Division, Rohtak, Haryana

..Applicant

(Mr. Rajeev Kumar, Advocate)

Versus

1. The Irrigation Department  
Through the Engineer in Chief  
Sinchai Bhawan, Sector 5  
Irrigation and Water Resources Department  
Panchkula, Haryana – 134109

2. The Superintending Engineer  
JWS Circle  
Irrigation and Water Resources Department  
Jhajjar, Haryana 124103

3. The Executive Engineer  
w/s Feeder Division  
Irrigation and Water Resources Department  
Rohtak, Haryana 124001

..Respondents

**O R D E R (ORAL)**

**Mr. K.N. Shrivastava:**

The applicant was working in the Irrigation Department of Haryana Government and has since retired from service. Through the medium of

this O.A., he has agitated for certain service benefits, which are purported to have been denied by the State Government. Such O.A. cannot be considered by this Tribunal on the ground of jurisdiction. The Tribunal can adjudicate only matters pertaining to officials of Central Government / Union Territories and notified Central Public Sector Undertakings. Hence, on the ground of jurisdiction, this O.A. is dismissed; and as a consequence, all ancillary Applications stand disposed of.

**( S.N. Terdal )**  
**Member (J)**

**December 3, 2018**  
/sunil/

**( K.N. Shrivastava )**  
**Member (A)**